

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 266 OF 2017

Dated: 7th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GAIL India Ltd. ...Appellant(s)
Vs.**

The Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi
Mr. Gunjan Singh

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay
Mr. Siddharth Bangar
Ms. Sonali Malhotra

ORDER

Respondent Board seeks two weeks more time to file reply. Finally, two weeks' time is granted to file reply i.e. on or before 24.09.2018 with advance copy to the other side. Thereafter, rejoinder, if any, be filed within one week's time i.e. on or before 03.10.2018 with advance copy to the other side.

List the matter on **08.10.2018**.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

mk/vg